

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P (Cr.) No. 19 of 2020**

Mamta Kumari

..... Petitioner(s).

Versus

1. State of Jharkhand
2. The Superintendent of Police, Ranchi
3. The Officer-in-charge, Chutia, P.S. Ranchi
4. The Investigating Officer, Chutia, P.S., Ranchi ..... Respondent (s)

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.**

**THROUGH : VIDEO CONFERENCING**

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FOR THE PETITIONER(S) : Mr. Ranjan Kumar, Advocate

FOR THE STATE : Mr. P.A. S. Pati, S.C-IV

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04/24.06.2020

Heard learned counsel for the parties through video conferencing. They have no complain with respect to the audio and video clarity and quality.

In this application, petitioner has prayed for speedy investigation in relation to Chutia P.S. Case No. 130 of 2017.

Counsel for the petitioner submits that though FIR was registered in the year 2017, yet the investigation has not yet been concluded.

Mr. P.A.S.Pati, S.C.-IV submits that he had taken instruction from the officer-in-charge and he has been informed that without wasting any time final report will be submitted before the court below at the earliest.

Considering his submission, I am disposing this criminal writ application with a direction to the authorities to conclude the investigation at the earliest without unnecessarily keeping the matter pending.

Accordingly, this criminal writ application stands disposed of.

**(ANANDA SEN , J)**